

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 84/2023/EZ

Abani Kumar Sahoo-----Applicants(s)

Versus

State of Odisha & Ors. ----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 05 State
Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar
Date: 05/12/2023

Shri Apurba Ghosh
Advocate for Respondent No.05
(SEIAA), Odisha
C/o Partha Sarathi Shamajder
25/D Baderaipur Road
P:O Jadavpur, Kolkata -700032
Email-apu7law@gmail.com
Phone No.9476239442

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Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Kailasam Murugesen, IFS, son of late Paramasivam Kailasam aged 54 years, at present working as Member Secretary, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of SEIAA, Odisha/the Opp. Party No.05 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application order dated. 04.08.2023 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar

4. That, in reply to the averments made in the Para-01 to Para-32 of the OA, the deponent humbly submits that already the point mentioned in OA is replied in the joint inspection report and as a committee member the SEIAA, Odisha visited the site along with other committee member and accordingly, finalized the joint inspection report filed by the District Collector, Balasore before Hon'ble NGT as a Nodal Officer in this case. (Copy of Joint Inspection report is attached in **Annexure-I.**)
5. That, in reply to the averments made in the Para-01 to Para-32 of the O.A., the deponent humbly submits that as per office record and finding from joint inspection, the following points has been observed as follows:
- a. During joint visit it is found that presently the source is not in operation as river is flowing over the lease area. There is no such adverse impact on nearest village i.e. Rayanramachandrapur due to sand mining from Rayanramachandrapur River sand Bed as it located more than one kilometer from the sand bed/lease area. The river embankment is safe and there is no possibility of damage of it if the source is operated keeping in view of the stipulations of EC and Mining Plan. Further, it is observed that the river is flowing in its regular course.
 - b. EC granted by SEIAA, Odisha vide letter no. 3278/SEIAA dated 13.07.2017 with specific condition that this environmental clearance shall be valid for the lease period granted by lease granting authority and coterminous with expiry of the lease period and other operating condition that EC is granted on condition that the yearly extraction of sand shall remain within 5500 cum. In case, there is greater volume available in any year due to large

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scale replenishment the previous year rainy season, a case can be made out by the Tahasildar at the beginning of the year before SEIAA with details.

- c. EC transfer was made on 801/SEIAA dated 09.03.2021 with additional stipulation that the project proponent has to carry out engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre-monsoon & post-monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year if satisfactory replenishment study report is not submitted. The PP shall carry out the rate of replenishment study this year and submit its report by the 14th October 2021.
- d. Again, the project proponent Sri Asit Kumar Parida had submitted the replenishment study report to SEIAA on 08.03.2022 by email and during that time there are some proposals were pending at the State Level Expert Appraisal Committee (SEAC, Odisha) for

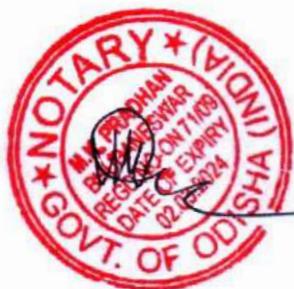
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Orissa, Bhubaneswar



taking decision and the SEAC has not finalized the detailed method and procedure for replenishment study. Due to absence of committee decision and the project proponent (PP) has proposed the same production quantity i.e. 5500 cum based on the replenishment study and was mentioned previous year EC letter, then SEIAA, Odisha allowed EC vide letter no. 4483/SEIAA dated 06.05.2022 with condition that the Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31.12.2022 if satisfactory replenishment study report is not submitted.

- e. Then the PP has submitted application for amendment of EC vide application no. SIA/OR/MIN/297576/2023 dated 21.02.2023 based on the rate of replenishment study report through Odisha Space Application Centre (ORSAC). As per the SEAC recommendation in its meeting on 27.03.2023, the amended EC of Rayan Ramachandrapur is allowed on dated 28.04.2023 with a production capacity of 4283.5 cum/annum for remaining period of lease.
- f. In this case it is mentioned that EC is valid upto the lease period with condition given that if replenishment study is not submitted stipulated time period the EC is liable to be revoked but the Authority has not revoked the EC in this case.
- g. The Committee observed that there is no forest growth in the lease area and it is also observed that out 8.247 Ha lease area mining activity was done only half or less than half of the lease area as it

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is mentioned point no.01 that the half of the lease was covered with grass and looks like a River bank.

- h. In the DLC report it is mentioned that total lease area is 26.05 Ha and out of this only 5.0 Ha area is coming under DLC land and quarry allowed for sand mining 8.247 Ha. Proper demarcation or location of forest growth has not been mentioned in the DLC report prepared in 1997. Without proper demarcation, it cannot be ascertained that sand mining in Rayanramchandrapur sand source is coming under DLC land and it is illegal. The proper location of the DLC land can be ascertained by Forest Department. The Divisional Forest Officer, Wild Life Division, Balasore has been sought for up to date map or Geo-Reference of the DLC land involved in Rayanramchandrapur sand source vide District Office Letter No. 8889/Tz dt. 22.08.2023. which is pending.
- i. During field visit no plantation near by the source is found. But on enquiry the Tahasildar, Jaleswar informed the Committee that the lessee has been asked time and again to follow the terms and conditions of EC and Mining Plan strictly. In the meantime, the lessee has submitted compliance of EC conditions to SEIAA, Odisha Email on 02.10.2023 and mentioned already 150 no. of tree species planted at Ektali village under Rayanramchandrapur G.P. and the proof of the photographs attached in the compliance report. It is the sole responsibility of the lessee to plant saplings every year as per EC conditions and submit compliance report on regular basis. Compliance report of EC conditions is attached in

Annexure-II



MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2509
PH:-9437627119 (M)

05/12/23

- j. The District Survey Report was approved by the SEIAA, Odisha, Bhubaneswar with a condition to submit replenishment study report of sand sources within a year otherwise approval of DSR will be cancelled. Hence, it is suggested that the Lessee will submit pre monsoon and post monsoon Replenishment Study Report in compliance to the conditional approval of DSR.
- 6. That the deponent reserves the right to file further affidavit as and when necessary.
- 7. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.



Identified by

Advocate

05/12/23

Deponent

MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar

VERIFICATION

Verified at Bhubaneswar on this day of ~~05/12/2023~~ that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

SWORN BEFORE ME



Date

05/12/23

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2509
PH:-9437627119 (M)

05/12/23

Deponent

MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar

Joint Verification report in the matter Abani Kumar Sahoo & Others Vrs State of Odisha and Others in O.A NO. 84/2023/EZ in respect of orders dt. 04.08.2023 & 06.09.2023.

Background:

With reference to Hon'ble NGT order dated 04.08.2023 in the matter of O.A. No. 84 of 2023 (Eastern Zone Bench, Kolkata) titled Abani Kumar Sahoo & ors. Vs State of Odisha (copy enclosed as **Annexure I**), it was directed "Let a joint committee of four members, comprising Senior Scientist West Bengal pollution control board (WPCB), Senior Scientist, State Level Environmental Impact Assessment Authority (SEIAA) Odisha, Divisional Forest Officer, Wild life Division, Balasore and District Collector, Balasore or his nominee not below the rank of Additional District Magistrate and Mining Officer, Baripada Circle, Baripada or his nominee of a senior rank to look into the grievance in the application and furnish a report to this Tribunal within four weeks' time on affidavit".

In view of this a team consisting of the following members from Senior Scientist, State Environmental Impact Assessment Authority (SEIAA) Odisha, Divisional Forest Officer, Wild life Division, Balasore, Additional District Magistrate, Balasore and Mining Officer, Balasore were visited the project area to look into the matter on 23.08.2023.

Sl No.	Name	Designation	Organization
i.	Smt. Priyadashinee Mallick	Additional District Magistrate, Balasore	Govt. of Odisha
ii.	Dr. Pradeept Kumar Nayak	Environmental Scientist, SEIAA, Odisha	SEIAA, Bhubaneswar
iii.	Khuswant Singh	Divisional Forest Officer, Wild life Division, Balasore	Wild Life Division, Balasore
iv.	Santoshee Prava Sethy	Mining Officer, Balasore	Department of Steel and Mines, Government of Odisha.

The Hon'ble NGT during the hearing on dated 06.09.2023 has made a correction in the constitution of the Committee to read as "Senior Scientist, Odisha Pollution Control Board" in place of "Senior Scientist, West Bengal Pollution Control Board". In pursuant to the Order of the Hon'ble NGT dated 06.09.2023, the Committee comprising the following again visited the site on dated 18.09.2023.

Sl No.	Name	Designation	Organization
i.	Smt. Priyadashinee Mallick	Additional District Magistrate, Balasore	Govt. of Odisha
ii.	Dr. Pradeept Kumar Nayak	Environmental Scientist, SEIAA, Odisha	SEIAA, Bhubaneswar
iii.	Khuswant Singh	Divisional Forest Officer, Wild life Division, Balasore	Wild Life Division, Balasore
iv.	Er. Manmohan Murmu	Regional Officer, Balasore	State Pollution Control Board, Odisha
v.	Santoshee Prava Sethy	Mining Officer, Balasore	Department of Steel and Mines, Government of Odisha.

Joint Inspection Report on O.A No. -84/2023/EZ R.R Pur sand source

1.0 Present Status of the allegation against sand quarry:

The inspecting team visited the allegation project site and accordingly made assessment against sand quarry granted in favour of Sri Asit Kumar Parida in village Rayanramchandrapur sand bed in River Subarnarekha of Jaleswar Tahasil Dist. Balasore which are tabulated below:

Sl. No.	Issues	Present status
1.	That the applicant is a villager of Jamalpur adjoining the sand mining lease at Rayan Ramchandrapur. The petitioner village is affected because of transportation of sand loaded vehicles and threat to embankment of river. It is further submitted that the indiscriminate sand mining in the river has already threatened the river bank and changed the course of river flow. It is further submitted that mining in Subarnarekha River bed in Jaleswar and Jaleswar Tahasil has caused serious environmental degradation and ecological impact, over the years river and Riparian ecology have been badly affected by the alarming rate of unrestricted Sand Mining which damage the river ecosystem, weakening of river bank, destruction of natural habitats of organisms living on the river beds, affects fish breeding and migration, the associated riparian habitat	<p>i. During the course of visit, the Committee found that presently the source is not in operation as river is flowing over the lease area. The village will no way be affected as it remains more than one kilometer from the sand bed/lease area. The river embankment is safe and there is no possibility of damage of it if the source is operated keeping in view of the stipulations of EC and Mining Plan. Further, it is observed that the river is flowing in its regular course.</p> <p>ii. In the KML file of Google earth map (for the period i.e. May 2017, December 2017, July 2018) it appears that there was sufficient sand both inside and outside the lease area and after time being passed the river course changes and after February 2019 to till date it appears that half of the lease was covered with grass and looks like a River bank. It seems to be the reason that the mining plan was prepared earlier based on earlier sand deposition with proposed annual production quantity i.e. 5500cum and accordingly, environmental clearance (EC) was allowed the same quantity vide EC letter no. 3278/SEIAA dated 13.07.2017 as per approved mining plan and later EC amended as per annual rate of replenishment rate of sand and allowed extraction quantity of sand 4283.5 cum/annum. The details of google earth map from the period May 2017 to till date is attached in annexure-II.</p>
2.	That one Asit Kumar Parida, the present lessee of Rayan Ramchandrapur sand source in an area over 20.38 Ac. The Tahasildar, Jaleswar executed the lease Deed in favour of private respondent on 13.04.2021. Environmental Clearance was granted by State Environment Impact Assessment Authority (SEIAA), Odisha on 13.07.2017 in favour of one Mr. Rajesh Kumar Khatua and thereafter the Environmental	<p>i. The total area of the plot is 26.05 hectare, out of which, only 8.247 hectare is given on quarry lease. As regards renewal of EC is concerned, the same has been issued basing on the parameter of environmental aspect.</p> <p>ii. Earlier the EC was issued in favour of Sri Rajesh Kumar Khatua vide SEIAA, Odisha letter no. 3278/SEIAA, dt. 13.07.2017.</p> <p>iii. There were two bidders in the auction of Rayan Ramchandrapur River Sand Bed namely Sri Rajesh Kumar Khatua and Sri Asit Kumar Parida and Sri Rajesh Kumar Khatua was selected as a highest bidder by the Tahasildar,</p>

Joint Inspection Report on O.A No. -84/2023/EZ R.R Pur sand source

<p>Clearance was transferred in favour of Asit Kumar Parida on 09.03.2021.</p>	<p>Jaleswar. But the second highest bidder Sri Asit Kumar Parida objected that the Sri Khatua has obtained one solvency certificate issued by Sub-Collector, Balasore vide Misc. case No. 135/2015 by which he has already participated the auction process and obtained two sairat sources from Jaleswar Tahasil. Again, by producing the same solvency certificate, Sri Khatua has participated in the tendering process of Rayan Ramachandrapur River Sand Bed which is not legal.</p> <p>iv. The second highest bidder Sri Asit Kumar Parida has filed a W.P. (C) case bearing no. 8871/2017 at Hon'ble High Court, Orissa and Hon'ble court disposed of the matter with a direction to the Collector, Balasore to decide himself or any other officer duly authorized by him. Accordingly, the Collector, Balasore authorized the Additional District Magistrate (ADM), Balasore for necessary hearing and disposal of the case and the matter was decided in favour of Sri Khatua. Again, Sri Parida filed another W.P.(C) bearing no. 20414/2017 against the order of the Court of A.D.M., Balasore. This time the Court of A.D.M., Balasore settled the case in favour of Sri Parida. With this, Sri Khatua filed another write vide no. 24852/2019 challenging the orders of the ADM, Balasore. The Court of ADM, Balasore stick up with the previous order in Misc., case no. 01/2019 arising out of W.P. No. 24852/2019.</p> <p>v. Sri Khatua once again filed a fresh write bearing W.P. (C) No. 16117/2020 against the order of the Court of ADM, Balasore. Finally, Hon'ble High Court, Odisha has disposed of the I.A. No. 9911 of 2020 arising out the above case on dt. 08.12.2020 with an order "we are inclined to modify the interim order of status quo dt. 17.08.2020 passed by this Court in I.A. No. 7539 of 2020 and direct that the award of the work in favour of the Sri Asit Kumar Parida shall remain subject to the outcome the writ petition".</p> <p>vi. Based on the Hon'ble High Court Order, the Tahasildar, Jaleswar has requested to SEIAA, Odisha vide letter no. 450 dt. 05.02.2021 and the Collector, Balasore letter vide letter no.11740 dt. 24.12.2020 for transfer of EC from the name Sri Rajesh Kumar Khatua (earlier lessee) to Sri Asit Kumar Parida (present lessee). Accordingly, the EC was transferred in favour of Sri Asit Kumar</p>
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		<p>Parida vide EC letter no. 801/SEIAA dated 09.03.2021. From the period 13.07.2017 to 09.03.2021 the quarry was not in operation as informed by District Authority.</p> <p>ii. Then there was appeal filed by the petition Kalicharan Das Vrs MoEF & CC & Ors. before Hon'ble NGT on Appeal No. 03/2021/EZ with regard whether the proposed quarry required Public Hearing based on the MoEF & CC, Govt. of India Office Memorandum dated 12.12.2018. Finally, Hon'ble NGT disposed the matter with view that "Since no fresh lease has been granted in favour of Respondent No.9 and the previous lease continues and only the Mining Plan has been granted in favour of Respondent No.9 but the sand bed in question remains the same, namely, Rayan Ramchandrapur Sand Bed and the area also remains the same i.e., 20.38 acres i.e., 8.247 hectares situated in Village-Rayan Ramchandrapur, Tahasil Jaleswar, District-Balasore.</p>
3.	<p>Clarification issued by SEIAA on 06.05.2022 in respect of EC stating that the EC is granted in adhoc manner and will be revoked after 31.12.2022 if no replenishment study is submitted.</p>	<p>i. EC granted by SEIAA, Odisha vide letter no. 3278/SEIAA dated 13.07.2017 with specific condition that this environmental clearance shall be valid for the lease period granted by lease granting authority and coterminous with expiry of the lease period and other operating condition that EC is granted on condition that the yearly extraction of sand shall remain within 5500 cum. In case, there is greater volume available in any year due to large scale replenishment the previous year rainy season, a case can be made out by the Tahasildar at the beginning of the year before SEIAA with details.</p> <p>ii. EC transfer was made on 801/SEIAA dated 09.03.2021 with additional stipulation that the project proponent has to carry out engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre-monsoon & post-monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being</p>

		<p>granted in an adhoc manner and is liable to be revoked after one year if satisfactory replenishment study report is not submitted. The PP shall carry out the rate of replenishment study this year and submit its report by the 14th October 2021.</p> <p>ii. Again, the project proponent Sri Asit Kumar Parida had submitted the replenishment study report to SEIAA on 08.03.2022 by email and during that time there are some proposals were pending at the State Level Expert Appraisal Committee (SEAC, Odisha) for taking decision and the SEAC has not finalized the detailed method and procedure for replenishment study. Due to absence of committee decision and the project proponent (PP) has proposed the same production quantity i.e. 5500 cum based on the replenishment study and was mentioned previous year EC letter, then SEIAA, Odisha allowed EC vide letter no. 4483/SEIAA dated 06.05.2022 with condition that the Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31.12.2022 if satisfactory replenishment study report is not submitted.</p> <p>iv. Then the PP has submitted application for amendment of EC vide application no. SIA/OR/MIN/297576/2023 dated 21.02.2023 based on the rate of replenishment study report through Odisha Space Application Centre (ORSAC). As per the SEAC recommendation in its meeting on 27.03.2023, the amended EC of Rayan Ramachandrapur is allowed on dated 28.04.2023 with a production capacity of 4283.5 cum/annum for remaining period of lease.</p> <p>v. In this case it is mentioned that EC is valid upto the lease period with condition given that if replenishment study is not submitted stipulated time period the EC is liable to be revoked but the Authority has not revoked the EC in this case.</p>
4.	<p>CTO granted by SPCB on 10.05.2022 with validity up to 31.12.2022 and then after CTO renewed on 14.02.2023 with validity up to 31st March, 2023 for capacity of 2500 CM. this CTO was illegally granted without verifying the validity of Environmental Clearance.</p>	<p>i. Consent to Operate was issued by SPCB, Balasore vide letter no. 4483 dated 31.03.2021 valid up to 31.03.2022 and then CTO obtained vide letter no. 943 dt. 10.05.2022 valid up to 31.12.2022 and then CTO obtained vide letter no. 458 dated 14.02.2023 valid up to 31.03.2023</p>
5	<p>The Sub-Collector, Balasore in a letter dt. 21.03.2023 addressed to the Additional District Magistrate,</p>	<p>i. The Committee observed that there is no forest growth in the lease area and it is also observed that out 8.247 Ha lease area mining activity was done</p>

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<p>Balasure in respect of clarification regarding operationalization of Rayan Ramchandrapur sand source has stated that the sairat being in DLC forest list should not be allowed or operation. The relevant portion of the letter dt. 24.03.2023 is reproduced as follows</p> <p>“ In inviting a kind reference to the letter on the subject cited above, I am to intimate you that the Tahasildar, Jaleswar has submitted a report vide memo no. 201 dt. 13.01.2023 that the land schedule of R.R pur sairat source is coming under DLC forest area. On perusal of the report of the Tahasildar, Jaleswar the Sub-Divisional Committee have considered that the said source has no DLC clearance and it will not be feasible for operation and inclusion in DSR because it will violate Government Guideline/provisions of sustainable Sand Management Guideline, 2016 and the Forest Conservation Act, 1980 and also judicial directive of Hon'ble Supreme Court in W.P.C No. 202/1995.</p> <p>Hence, the R.R pur sand source has not been recommended for DSR by the Sub-Divisional Committee as it would lead to illegal mining as per Hon'ble Supreme Court in its Judgment dt. 02.08.2017 in W/P. C No. 114 of 2014 in the matter of common cause Vrs Union of India & others.</p>	<p>only half or less than half of the lease area as it is mentioned point no.01 that the half of the lease was covered with grass and looks like a River bank.</p> <p>ii. In the DLC report it is mentioned that total lease area is 26.05 Ha and out of this only 5.0 Ha area is coming under DLC land and quarry allowed for sand mining 8.247 Ha. Proper demarcation or location of forest growth has not been mentioned in the DLC report prepared in 1997. Without proper demarcation, it cannot be ascertained that sand mining in Rayanramchandrapur sand source is coming under DLC land and it is illegal. The proper location of the DLC land can be ascertained by Forest Department. The Divisional Forest Officer, Wild Life Division, Balasure has been sought for up to date map or Geo-Reference of the DLC land involved in Rayanramchandrapur sand source vide District Office Letter No. 8889/Tz dt. 22.08.2023. (Copy enclosed). However, it is observed from the report of Deputy Collector, District Record Room, Collectorate, Balasure vide his Letter No. 157 dt. 16.09.2023 that the alleged scheduled of land bearing plot No. 2824, Khata No. 1070 (in Hal Record) whose Sabik Record is Plot No. 2728 Khata No. 1063 Mz Rayanramchandrapur has the Kiasm <u>Nadi (river)</u>. The issue of DLC in connection with the above source will be more clear from the report of Divisional Forest Officer, Wild Life Division, Balasure.</p>
<p>6 The Y-form (Transit Permit) in respect of Rayan Ramchandrapur sand source was issued on 08.07.2023 for transportation of sand suggests the mining is ongoing even after the letter of Sub-Collector mining should be stopped. As such, the CTO is not valid after 31st March, 2023 and EC is also not valid after 21.12.2022.</p>	<p>It is mentioned in the report of Sub-Collector, Balasure that the land is coming in DLC forest, but in DLC report prepared in 1997 it is mentioned that only 5 hectare is included in DLC forest out of 26.01. hectare of the total land. Hence, the DLC report proves that the land has part DLC. Again, it is observed that neither proper demarcation has been made for DLC forest nor location has been reflected in the report. So, it cannot be ascertained that mining was continuing illegally as regards DLC land is concerned.</p>
<p>7 That the Tahasil Office of Jaleswar issued permit for mining up to 31.03.2023 as per the</p>	<p>Based on the valid EC from SEIAA, Odisha and CTO from SPCB, the Tahasildar, Jaleswar issued quarry permit for mining upto 31.03.2023.</p>

Joint Inspection Report on O.A No. -84/2023/EZ R.R Pur sand source

	information obtained under RTI dt. 13.07.2023.	
8	That being concerned about the ecology of the area and the impact of illegal sand mining by the private respondent operating the Rayan Ramchandrapur lease area by disturbing the Subarnarekha River Ecology, endangering the safety of local villagers changing the course of river and obstructing the natural flow by making artificial sand bars/bunds with in river have complained before the Tahasildar time and again but all in vain.	Complied at Para-I
9	Mechanical Mining: - It is humbly submitted that as per approved mining plan, the Mining is of Dry Pit and manual means by engaging 36 laborers for mining and loading. However, the mining is done by engaging Earth Movers/ Machines of different capacity which is strictly prohibited and not approved by any of the regulating authorities.	During the course of visit, it is found that the source is not in operation. It can only be ascertained if any geo tagged video clips are with the complainant.
10	After the letter of ADM Balasore dt. 24.03.2023, saying the Rayan Ramchandrapur sand quarry has not been recommended for inclusion in DSR and mining should not be allowed, however, the mining is still ongoing in the aforesaid source.	No such letter issued from ADM, Balasore
11	The DSR Balasore was finalized by members of DEIAA on 03.04.2023 wherein Rayan Ramchandra pur sand source was shown as DLC land and not included in the final list of sources in the District Survey Report.	Agreed
12	Illegal Hoarding and Stockpile: - The extracted sand is required to be sent directly to the destination point and there is no provision for illegal hoarding and stockpile.	No hoarding of sand is found by the Committee during visit. Tahasildar, Jaleswar has also opined that no such hoarding of sand was made by the lessee.
13	No green belt and plantation: - As per the approved mining plan there should be plantation of 50 saplings every year and 250 saplings in the 5-year lease period. Even after	During field visit no plantation near by the source is found. But on enquiry the Tahasildar, Jaleswar informed the Committee that the lessee has been asked time and again to follow the terms and conditions of EC and Mining Plan strictly. In the meantime, the

Joint Inspection Report on O.A No. -84/2023/EZ R.R Pur sand source

	<p>completion of 4 years of lease period, not even a single tree has been planted despite of commitment and budget allocation of Rs. 50 thousand per annum</p>	<p>lessee has submitted compliance of EC conditions to SEIAA, Odisha Email on 02.10.2023 and mentioned already 150 no. of tree species planted at Ektali village under Rayanramachandrapur G.P. and the proof of the photographs attached in the compliance report. It is the sole responsibility of the lessee to plant saplings every year as per EC conditions and submit compliance report on regular basis.</p>
14	<p>Sand Mining During Monsoon: The Y form and photographs suggests the sand mining continued even during monsoon season from 15th June onwards which is prohibited as per mining plan EC condition and sustainable sand mining guideline.</p>	<p>On enquiry the Tahasildar informed that, respective sand mining is carried out for three days from 08.07.2023 to 10.07.2023 as because verifying field situation and then quarry operation stopped as there was water flow in some part of the source area.</p>
15	<p>All the Mining activities carried after 31st December is illegal as because there was no valid environmental Clearance after that.</p>	<p>It has been clarified by the SEIAA in their letter No.4483, dt.06.05.2022 that the Environmental Clearance issued vide letter No.801/SEIAA, dt.09.03.2021 is valid up to lease period with the same terms and conditions under which environmental clearance was initially granted and for the same validity period subject to the satisfactory compliance to all the stipulated terms and conditions of EC along with specific conditions mentioned therein.</p> <p>Pending carrying out of the study & submission of the report, the clearance issued on dated 06.05.2022 was granted in an adhoc manner and is liable to be revoked after one year i.e. after 31st December, 2022 if satisfactory replenishment study report is not submitted. In compliance to the conditions, the project proponent has submitted the replenishment study report to the Chairman, SEIAA, Bhubaneswar on dated 09.02.2023.</p> <p>Thereafter, the SEIAA has issued amendment of Environmental Clearance (initially issued vide letter No.801/SEIAA, dt.09.03.2021) with respect to quantity of sand to be mined during the remaining lease period without any amendment with respect to validity of the EC.</p> <p>Similarly, CTO has been issued by SPCB, Balasore in respect of sand source vide letter No.714/Con.-3318/2021 dated 31.03.2021 valid up to 31.03.2022. Then another CTO has been issued by SPCB, Balasore vide letter No.943/CTO-3318/2021 dated 10.05.2022 valid up to 31.12.2022. Then another CTO has also issued vide letter No.458/CTO-3318/2020-21 dated 14.02.2023 valid up to 31.03.2023 with production of</p>

Joint Inspection Report on O.A No. -84/2023/EZ R.R Pur sand source

		sand of quantity 2500 cu. m (out of 5500 cu. m. allowed during 2 nd year) and lastly CTO was issued vide letter No.1646/CTO-3318/2020-21 dated 05.06.2023 valid up to 31.03.2026 i.e. up to validity of the lease period. As such the sand mining of concerned sand source has been carried out as on 10.07.2023 against valid EC and CTO issued by the respective authorities.
16	Similarly, grant of CTO in February, 2023 is also illegal as because there was no EC and in absence of valid Environmental Clearance no CTO should have been granted.	In this case it is mentioned that EC is valid upto the lease period with condition given that if replenishment study is not submitted stipulated time period the EC is liable to be revoked but the Authority has not revoked the EC in this case.
17	The issue of Y form and transit permit for sand mining post 31 st December, 2022 is wholly illegal and hence entire mining operation post 31 st December, 2022 till 10 th July 2023 is to be treated as illegal and environment compensation and prosecution need to be initiated.	The "Y" form and transit permit for sand mining post 31 st December, 2022 was issued basing on the valid E.C. & C.T.O. The "Y" form and transit permit for sand mining post 31 st December, 2022 was issued on 21.02.2023 on receive the CTO of respective sand source from SPCB, Balasore vide letter No.458/CTO-3318/2020-21 dated 14.02.2023 and subsequent CTO issued therein. As such mining operation of the concerned sand source has been carried out on the basis of valid permissions of the concerned authority.
18	Replenishment study not conducted:- There has no replenishment study conducted as required as required after every monsoon season and assessment of extraction prior to monsoon were also not conducted by the Mining Department and thereby allowing the excess mining to be covered up and resulting in loss of revenue and deep sand mining.	The District Survey Report was approved by the SEIAA, Odisha, Bhubaneswar with a condition to submit replenishment study report of sand sources within a year or approval of DSR will be cancelled. Hence, it is suggested that the Lessee will submit pre monsoon and post monsoon Replenishment Study Report in compliance to the conditional approval of DSR.
19	Six months compliance report not submitted. The Lessee is required to submit the compliance report in every six months, however not a single compliance report has been submitted and uploaded in the public domain.	The lessee has submitted EC compliance to SEIAA, Odisha two times during amendment of EC and very recently i.e. 02.10.2023, the lessee has submitted EC compliance to SEIAA, Odisha Email and also mentioned that he has already planted 150nos. of tree species near Ektali village of Rayanramachandrapur G.P. with attaching photographs. As this a case for which EC obtained from SEIAA, Odisha in offline mode so, there is no provision to upload EC compliance report in Parivesh Portal.
20	No monitoring of compliance of conditions of CTO by the Regional Office SPCB, Balasore. Considering the threat to the embankment, loss of Revenue, violation of Mining Plan and	The Tahasil level squad, the Sub-Division Level Squad and District Level Squad have been visited the sources regularly and penalty have been imposed against the illegal sand lifters if found.

Joint Inspection Report on O.A No. -84/2023/EZ R.R Pur sand source

	environmental Clearance, damage to the riparian ecology, the undersigned urges the authority to immediately enquire into the matter and take appropriate action against the Tahasildar and Revenue staff for dereliction in duty and apparent corruption and involvement in revenue loss to the exchequer by conducting the ground assessment of sand mining on weekly basis and obtaining the satellite information from ORSAC. It is submitted that as per Govt. of Odisha Revenue & Disaster Management department letter dt. 26.04.20219, the illegal sand extraction is required to be enquired by Sub-Collector/ Tahasildar within 72 hours of the complaint and same has not been followed here indicating the connivance of the authorities with the Lessee.	
21	Violation of Environmental Clearance & CTO Conditions: -	During the operation period of 1 st year quantity of 5500 cum and during 2 nd year quantity of 5500 cum and in 3 rd year till date 876 cum Material permitted & extracted as per 'Y' form.
22	No river bed rehabilitation plan submitted as per EC conditions	The Competent Authority is asked to comply the matter time to time.
23	EC condition No. 27 and 28 clearly specifies that non satisfactory implementation of the conditions and failure to comply any of the conditions will lead to suspension of EC letter, Revocation/Withdrawal of EC letter and proceedings under EP Act, 1986.	No such compliance is available at Tahasil level.
24	The mechanical mining, in stream mining, diversion of river flow and vehicles carrying the sand are not covered with tarpaulin and being over loaded and hereby causing air/dust pollution. It is humbly submitted that the local people have to face many inconveniences because of uncovered vehicles carrying the sand from the mining site.	During joint visit the committee was observed that the quarry is not in operation and also in the google earth map it appears that no excavator was used for mining activity. So mechanical mining not envisaged but cannot be ruled out. It is to mention here that at the time of joint visit, the source area was water logged.

Joint Inspection Report on O.A No. -84/2023/EZ R.R Pur sand source

25	It is further submitted there has been no plantation activity carried out by the private Respondent along the roadside where their vehicles are plying.	As stated against Point No.13.
26	That after issuing EC and CTO, the State Pollution Control Board did nothing to ensure if the conditions in the consent to operate were compiled in letter and spirit. The Authorities have also not acted upon the complaint petition of the applicant. The violations continue unabated and no action has been taken by the Pollution Control Board to revoke the consent to operate and ensure that the mining activity stops.	Nothing to comply.
27	Mining should be restricted to single shift only that is for 8 hours (7 A. M to 12 Noon and 2 P.M to 5 P.M) however, it takes place all throughout day and night using alternative excavator.	During visit by the team the quarry was non operational. Operation of quarry all throughout the day and night was not allowed by the squads as they are quite vigilant in the matter.
28	Lessee undertook for implementation of Mining Plan and will be strictly held responsible for any deviation but blatantly violating in daylight with full impunity.	The Committee suggests for taking necessary action by the authority concerned if violation of provisions proved.
29	That the State Government is losing huge revenue because of the unaccounted illegal mining. At present one tractor load sand is sold around Rs. 800, while tipper load sand is sold at Rs. 4000 and 10 wheelers load is sold at Rs. 6000 in the market.	No comments
	VIOLATION AND NON-IMPLEMENTATION OF HON'BLE NGT ORDER	
30	That Hon'ble Tribunal in O.A NO. 173/2018/EZ has restrained the mechanical sand mining in Subarnarekha River and the present case is of same river at a different site. In order dt. 04.09.2018, Hon'ble Tribunal directed the Committee to get the assessment done through Indian Council of Forestry Research and Education,	The lessee should follow the Enforcement & Monitoring Guideline for Sand Mining 2020 of MoEF & CC, Govt. Of India, EC and CTO conditions during operation of quarry.

Joint Inspection Report on O.A No. -84/2023/EZ R.R Pur sand source

	Dehradun of the ecological damage on account of illegal mining by incorporating the following components: - a) Cost of river bed material b) Cost of ecological restoration c) Net present value of the future ecosystem services foregone.	
31	The Hon'ble Apex Court in Deepak Kumar case has observed that "We are of the considered view that it is highly necessary to have an effective framework of Mining Plan which will be taken care of all environmental issues and also evolve a long term rational and sustainable use of natural resource base and also the bio-assessment protocol. Sand Mining, it may be noted, may have an adverse effect on bio-diversity as loss of habitat caused by sand mining will affect various species, flora and fauna and it may also destabilize the soil structure of river banks and often leaves isolated islands. We find that, taking note of those technical, scientific and environmental matters, MoEF & CC, Government of India, issued various recommendations in March, 2010 followed by the Model Rules, 2010 framed by the Ministry of Mines which have to be given effect to inculcating the spirit of Articles 48A, Article 51A (g) read with Article 21 of the Constitution	No Comments.
32	It has been further submitted that there has been no monitoring by any of the respondents whether the conditions are being complied or not and that allows the private respondent to violate the norms in broad daylight.	Regular enforcement was made and some vehicles also detected plying without valid transit pass on that locality accordingly required royalty and Environmental compensation along with penalty was realized.

2.0 Over all observations

The committee members observed the following at the time of inspection:

- i. No mining activity was going on and there were no machines found in the mine lease area.

Joint Inspection Report on O.A No. -84/2023/EZ R.R Pur sand source

- ii. The free flow of the river water has not been changed as observed.
- iii. No sign of damage in river bank observed.

3.0 Recommendations:

- i. There is lot of space in the lease area as half of lease area is converted to River Bank covered with wild grass and that may be use for plantation after due permission.
- ii. As per change of river course the mining plan may be modified accordingly and then allowed sand extraction.
- iii. The project proponent may be asked to submit replenishment study report continuously three years as per EC stipulation.
- iv. The lessee has submitted EC compliance to SEIAA email on 02.10.2023 and mentioned that plantation was made at Ektali Village of Rayaramachandrapur G.P. The lessee shall submit EC compliance on regular basis to the competent authority for taking further action by both SEIAA and SPCB.



Smt. Priyadarshinee Mallick
Addl. District Magistrate, Balasore



Khuswant Singh
Divisional Forest Officer
Balasore Wildlife Division



Santoshee Prava Sethy
Mining Officer, Balasore



Dr. Pradeept Kumar Nayak
Environmental Scientist
(Representative of SEIAA,
Odisha)



Er. M. Murmu
Regional Officer, Balasore
(Representative of Odisha PCB)

Compliance report of Rayanramchandrapur Sand Bed Village / Mouza -
Rayanramchandrapur, Over an area of 20.38 acres or 8.247 hectares under
Jaleswar

Compliance Report
Of Rayanramchandrapur Sand
Bed Tahasil - Jaleswar,

District - Balasore, State- Odisha, Lease Area

- 20.38 acres or 8.247 hectares of

Asit Kumar Parida.

SEIAA, Odisha, Letter No.- 801/SEIAA, Dated- 09.03.2021.

Sl.No.	Stipulated Conditions	Compliance
01	This environmental clearance shall be Valid for the lease period as recommended by the lease granting Authority.	Yes, it is being granted by the Competent authority. Tahasildar Jaleswar.
02	The project proponent shall take Statutory clearance/approval/ permission from the concerned authorities in respect of his project as and when required.	Yes, the project proponent has taken statutory clearance from the concerned authorities in respect of this project before and during operation of the quarry.
03	Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.	No change
04	The applicant will submit half-yearly compliance report on post environmental monitoring in respect of the stipulated terms and conditions in the Environmental clearance to the State Environmental Assessment Authority (SEIAA), Odisha, SPCB & Regional Office of the Ministry of Environment & Forest, Odisha on 1st June and 1st December of each Calendar Year.	Half yearly compliance has been submitted during amendment of EC application and I ensured to submit half yearly compliance report of EC conditions on regular basis.

Asit Kumar Parida
Lessee of
Rayanramchandrapur Sand Bed

05	Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.	No changes in the calendar plan including excavation, quantum of mineral and waste. Only 10071 10071 of cum of sand has been extracted from date of lease execution (i.e., 15283.5 cum) to till date.
06	Mining activity shall be carried out as per approved mining plan prepared for this project.	Yes, the mining activity was carried out strictly as per the approved mining plan and as per the EC and CTO conditions.
07	It shall be ensured that said mining does not in any way disturb the flow pattern of the river water.	The mining activity was being carried out without disturbing the flow pattern of the river water.
08	Sand quarrying shall not be carried out in streams within 1/5 of the width of the stream bed from the bank.	No mining activity was done within 1/5 of the width of the stream bed.
09	Sand quarrying shall not be carried out in streams within 1/5 of the width of the stream bed from the bank, Sand mining shall not be carried out within 200 m of any existing structure such as bridges, dams, weirs, intake structure (s) either for irrigation or drinking water purposes, or any other cross drainage structure,	water purposes, or any other cross drainage structure, other cross drainage structures in present within 200 mtr.
10	Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.	Yes, sand mining operation was not affected the existing source of irrigation or drinking water or industrial purpose.
11	Vehicles hired for transportation of sand from the site should be in good condition and should have a pollution check certificate and should confirm to applicable air and noise emission standards and should be operated only during non-peak hours.	Agreed, all the vehicles have PUC

Asit Kumar Parida.
 Lessee of
 Rayan Ramchandrapur Sand Bed

12	The depth of the sand mining shall not exceed 3 in. or water level whichever is less.	No mining activity has taken place beyond 0.50 meter depth as per mining plan and EC conditions and water level is beyond 3.0 meter. In this case we followed the guideline and not touched the water during mining of sand.
13	Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.	Not required
14.	The Vehicles shall not be overloaded and shall be covered with Tarpaulin.	Agreed, overloading was not done & tarpaulin was used while transportation.
15	Conservation measures shall be taken for protection of flora and fauna	Agreed and followed the guideline not to disturbed any flora and fauna during our mining activities.
16	Person working in the project shall be provided with requisite safety devices such as masks, gloves etc.	Agreed, required PPE was provided.
17	The Proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the Human Habitation existing	Agreed, as human habitation is located far away from our mining lease the adverse impact is not envisaged. In spite of that we followed the guideline and restrict the mining activities within our lease area only and also manual mining adopted by the help of local labor.
18	The water spray should be operated on the village road to control dust emission while transportation of sand.	Agreed, water spraying was done timely to avoid dust pollution also limited vehicle speed during transportation.
19	The natural sand dune should not be disturbed.	No natural sand dunes have been found within the lease area.

Asit Kumar Parida
 Lessee of
 Rayan Ramchandrapur Sand Bed

20	All necessary statutory clearances shall be obtained before start of mining operations.	All necessary statutory clearances like CTE & CTO has been obtained in due time.
21	No mining shall be carried out in the vicinity of natural /manmade archaeological sites.	The site is free from natural/ manmade archaeological sites and mining was being carried out in the site-specific area only.
22	The area from which the sand has been extracted be levelled and free of any foreign debris or materials.	Agreed and done
23	The surface of stockpile and sand processing areas outside the river bed to be scarified to a depth of 50 cm, graded evenly and the top soil previously stored, returned to its original depth over the area.	Agreed, top soil will be stored to its original depth after mining operation.
24	A river bed rehabilitation plan should be submitted.	Agreed, river bed rehabilitation plan is mentioned in the mining plan. We will follow the protection of river bed before operation of quarry after monsoon through putting bamboo stump and palm leave also more plantations near the lease area.
25	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/ Municipal Corporation, Urban Local Body and the Local NGO.	Agreed and being submitted to local Sarpanch.
26	The conditions stipulated in the Environmental Clearance must be totally complied with before the lease granting authority.	Agreed and complied. We restrict our extraction as per EC conditions and timely submitted replenishment study report.

Asit Kumar Parida
 Lessee of
 Rayan Ramchandrapur Sand Bed

27	The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area.	Agreed, replenishment study report is attached herewith. Accordingly, the SEIAA, Odisha has allowed 4283.5 cum sand further extraction whereas mining plan and EC approved 5500 cum initially.
28	The Project Proponent should carry out River bed sand mining manually by engaging local laborers in force for sustainable sand mining	Agreed and manual mining was adopted by engaging local laborers in force for sustainable sand mining.
29	The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent.	Agreed and demarcation of lease area was done photographs boundary demarcation is attached.
30	The SEIAA, Odisha may revoke or suspend the order, if implementation of any of the above. conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	All the conditions were being followed by Lessee earlier.
31	Concealing the factual information or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Agreed.
32	That the grant of this Environment Clearance is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the lease granting authority/project proponent.	Agreed. The lessee has followed all required statutory obligations required for this mine.

Asit Kumar Panida
 Lessee of
 Rayanramchandrapur Sand Bed

33	Any appeal against this environmental clearance shall lie with the National Green Tribunal, it preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	Yes, appeal against this environmental clearance within a period of 30 days at the Hon'ble National Green Tribunal, (EZ), Kolkata bearing Appeal No- 03 of 2021 (Kalicharan Das vs The MoEF & CC and Others). The Hon'ble Tribunal was dismissed the Appeal No- 03/2021/Ez on Judgement dated- 28.07.2022, The Same Judgement copy is attached herewith.
34	The Project Proponents shall obtain consent to establish and operate from SPCB, Regional Office, Balasore, U/s 25/26 of Water (PCP) Act, 1974 and U/s 21 of Air (PCP) Act, 1981.	Agreed. CTO copy is attached herewith.
35	The Tahasildars shall submit full scape village sheet showing the location of the Project and other mines within 500 Mtrs. (In case of cluster Proposals).	Agreed. Full scape village sheet is attached.
36	The Tahasildar shall submit full scape topo sheet showing area within 10 Kms. Radius from the lease area including sanctuary / national park if any.	Agreed. Topo sheet is attached.
37	The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.	Agreed we have already plantation --- 150 nos. of species at Ektali under Rayanramchandrapur G.P. and the photo copies of Plantation is attached herewith.

I herewith inform you that there is another sand i.e., **Kadrayan Sand Bed under Basta Tahasil** which is located opposite of our lease area and the quarry was operated illegally very closed to our lease area by using machinery equipment's and the same Complaint Copy is attached here with for your information.

Asit Kumar Parida
 Lessee of
 Rayanramchandrapur Sand Bed

**Plantation Of Rayaramchandrapur Sand Bed Tahasi – Jaleswar,
District – Balasore, State- Odisha, Lease - Asit Kumar Parida.**

**Plantation Area/ VILL.- Ektali River banks, Gram Panchayat-
Rayaramchandrapur. For the year – 2021-22, 2022-23 & 2023-
24. Plantation 150 no's of trees.**

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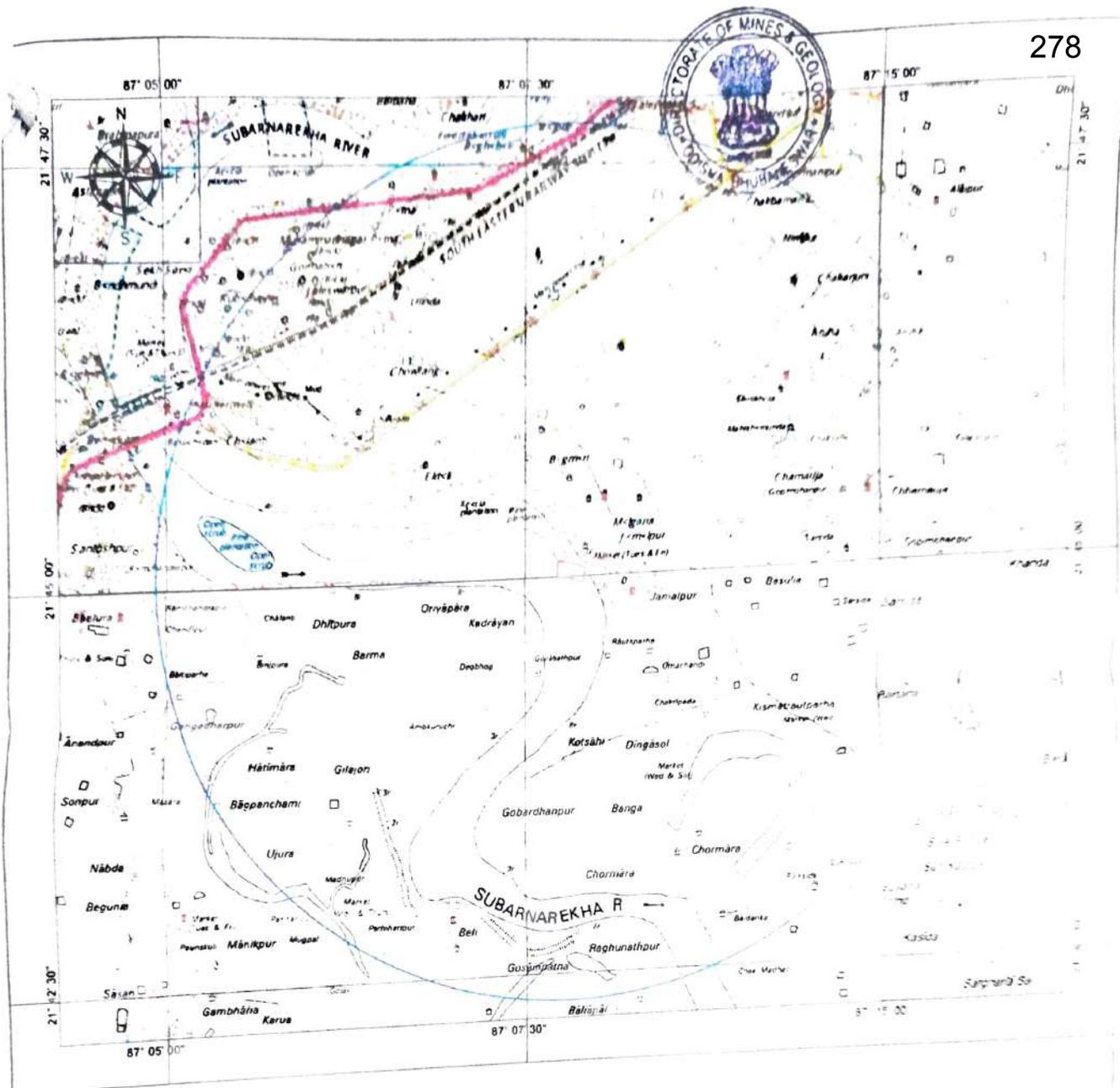


Rayaramchandrapur Sand Quarry under Jaleswar Tahasil, demarcation of lease area boundary has been done using concrete Pillars.









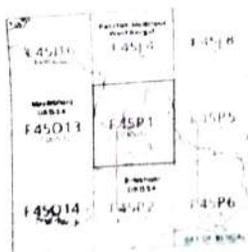
INDEX

QUARRY LEASE AREA	
5 KM RADIUS ZONE	

SYMBOLS

	Quarry Lease Area
	5 KM Radius Zone
	River
	Road
	Boundary
	Well
	Village
	Forest
	Cultivated Land
	Uncultivated Land
	Water Body
	Hill
	Depression
	Spot Height
	Contour Line
	Spot Height (Elevation)
	Spot Height (Elevation, Date)
	Spot Height (Elevation, Date, Name)
	Spot Height (Elevation, Date, Name, Description)

TOPO INDEX



**RAYAN RAMACHANDRAPUR SAND BED,
OVER AN AREA OF 20.38 ACRES OR 8.247
HECT. IN RAYAN RAMACHANDRAPUR
VILLAGE UNDER JALESWAR TAHASIL IN
BALASORE DISTRICT, ODISHA STATE**

KEY MAP

(SHOWING ALL FEATURES WITHIN 5KM RADIUS ZONE)
Ref topo sheet No
F45P1(730/1), F45P2(730/2), F45P5(730/5) & F45P6(730/6)

SCALE - 1 50,000

APPLICANT **ASIT KUMAR PARIDA**

Approved

Deputy Director Geology
Authorised Officer
Directorate of Mines & Geology
Bhubaneswar

Satyaranjan Mohanty
Director of Mines & Geology
Bhubaneswar

I am Shubhasmita Das, W/o- Prabir Kumar Das, At/Po- Rayanramchandrapur, Ps- Jaleswar, Dist- Balasore, Odisha here by declared that I am Sarpanch of Rayanramchandrapur Gram Panchayat. I have received one copy of Environment clearance Certificate of Rayanramchandrapur sand quarry issued by SEIAA, Odisha, E.C. Letter No.- 801/SEIAA, Dated- 09.03.2021. from lessee of Rayaramchandrapur Sand quarry Over an area of 20.38 acres or 8.247 ha, is located in Village / Mouza - Rayaramchandrapur, bearing Khata No - 1070, Plot No - 2824, Kissam-Nadi of Jaleswar Tahasil, Balasore District of Odisha.

Shubhasmita Das.
Shubhasmita Das 17-3-21

Sarpanch of

Rayanramchapur Gram Panchayat.

Sarpanch
R. R. Pur G.P.

Handwritten notes: 80740696911, 08/11/17



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), ODISHA.

(Constituted vide Order No. S.O. 3387 (E) Date 15.12.2015 of Ministry of Environment Forest & CC, Govt. of India, Under Environment Protection Act, 1986.)
Gr. No. 5RF-2/1, Unit - IX, Bhubaneswar - 751022
E-mail : seiaaorissa@gmail.com

Ref. No. 3278/SEIAA
File No. 64561/1850-NCM/05-2017

Date 13.07.17

To
The Tahasildar,
Tahasil- Jaleswar
Dist- Balasore

Sub: Rayan Ramachandrapur Sand Bed of Sri. Rajesh Kumar Khatua at village- Rayan Ramachandrapur, Tahasil- Jaleswar, District- Balasore (20.38 acres or 8.247ha)-Environmental Clearance regarding.

Sir,

This has reference to your letter no. 2378 dated 04.05.2017 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per the provisions under the EIA Notification 2006 and on the basis of the documents enclosed with the application such as Checklist, Form-1, Prefeasibility Report, Approved Mining Plan, Environment Management Plan etc. and observations of the State Expert Appraisal Committee, Odisha.

It is a proposed mining of minor mineral- Sand from Rayan Ramachandrapur Sand Bed located at Village- Rayan Ramachandrapur, Tahasil- Jaleswar, District- Balasore, Odisha over lease area of 20.38 acres or 8.247ha. The Rayan Ramachandrapur Sand Bed has been negotiated by Tahasildar Jaleswar, to Sri. Rajesh Kumar Khatua vide letter no: 4785 dt. 07.12.2016. The mining plan along with the progressive mine closure plan of the mining project has been approved by Mining Officer, Baripada Circle, Baripada on 17.04.2017. As per the approved mining plan, mineable reserves are 22,038 cum. A total of 250 numbers of saplings over an area of 1250 sqmt.will be planted by the project proponent around mine approach road & barrier zone. Project proponent has earmarked Rs.1.75 Lakhs/year as recurring cost towards environmental protection measures and Rs.0.70 Lakhs as recurring cost towards occupational health and safety of the workers during the plan period. There is no forest land involved in the lease area. As per the

(Cont.)

Checked by
Compared by m.
22/11/17
Jaleswar, Tahasil

Application submitted by the Tahasildar/project proponent, there is no protected area i.e. National Park /Sanctuary, Biosphere Reserve, Tiger Reserve located within 10 km radius; there is no Inter-State boundary and there is no court case / litigation pending against the project.

Considering the information/documents furnished by the project proponent/Tahasildar, the State Expert Appraisal Committee (SEAC) after due considerations of the relevant documents submitted by the project proponent/Tahasildar have recommended for Environmental Clearance with certain stipulations.

The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project valid from the date of Environmental Clearance accorded upto the lease period as recommended by the Tahasildar Jaleswar vide letter no. 2378 dated 04.05.2017 under the provisions of EIA Notification 2006 and 2009 and subsequent amendments thereto subject to strict compliance of all conditions as follows.

Stipulated Conditions:

Validity Period:

- 1) This environmental clearance shall be valid for the lease period as may be granted by the lease granting authority and coterminous with expiry of the lease period.

Operating Conditions:

- 2) EC is granted on condition that the yearly extraction of sand shall remain within 5500 cum. In case, there is greater volume available in any year due to large scale replenishment in the previous rainy season, a case can be made out by the Tahasildar at the beginning of the year before SEIAA, with details.
- 3) The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 4) Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
- 5) Any change in the plan of operation including excavation calendar, quantum of mineral to be extracted and waste disposal shall be made only with prior approval of this Authority.
- 6) Mining activity shall be carried out as per approved mining plan prepared for this project.
- 7) It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- 8) Sand quarrying shall not be carried out near the banks of streams within a strip of 1/5 of the width of the stream bed.

Checked by me
 22.12.20
 RK Jaleswar, Tahasil
 Jaleswar

- 3-
- 9) Sand mining shall not be carried out within 200 m of any existing structure such as embankment, dams, weirs, intake structure (s) either for irrigation or for drinking water purposes, or any other cross drainage structure. In case of bridge, mining shall not be undertaken upto 500 meters from the bridge.
 - 10) Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
 - 11) The depth of the sand mining shall not exceed 3 m. from ground level. No further excavation shall be carried out on reaching the ground water level, even if before reaching 3m depth.
 - 12) Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
 - 13) The natural sand dunes, if any shall not be disturbed.
 - 14) No mining shall be carried out in the vicinity of archaeological sites.

Compliance and monitoring:

- 15) The applicant will submit half-yearly compliance report on post environmental monitoring in respect of the stipulated terms and conditions in the Environmental Clearance to the State Environmental Assessment Authority (SEIAA) ,Odisha , SPCB & Regional Office of the Ministry of Environment & Forest, Odisha on 1st June and 1st December of each Calendar Year.
- 16) All necessary statutory clearances shall be obtained before start of mining operations.
- 17) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad /Municipal Corporation, Urban Local Body and the Local NGO.
- 18) The conditions stipulated in the environmental clearance must be fully complied with before the lease granting authority. Tahasildar, Jaleswar, Dist- Balasore will closely monitor the strict compliance on the ground of the conditions of EC and submit half yearly monitoring reports.
- 19) The SEIAA, Odisha may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 20) Concealing the factual information or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 21) The grant of this Environment Clearance is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the lease granting authority/project proponent.

Pollution abatement measures:

- 22) Vehicles hired for transportation of sand from the site should be in good condition and should have a pollution check certificate and should conform to applicable air

11/12/20
Tahasil
Jaleswar

and noise emission standards and should be operated only during non-peak hours.

- 23) The vehicles shall not be overloaded and shall be covered with Tarpaulin.
- 24) Conservation measures shall be taken for protection of flora and fauna.
- 25) Water spray should be operated on the village road to control dust emission while transportation of sand.
- 26) The area from which the sand has been extracted be leveled and made free of any foreign debris or materials.
- 27) The surface of stockpile and sand processing areas outside the river bed is to be scarified to a depth of 50 cm, graded evenly, and the top soil previously stored, returned to its original depth over the area.
- 28) A river bed rehabilitation plan should be submitted.

Safety, Appeal:

- 29) Personnel working in the project shall be provided with requisite safety devices such as masks, gloves etc.
- 30) The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the Human Habitation existing nearby.
- 31) Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.



Member Secretary

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Chairman, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Copy to the Addl. District Magistrate, Balasore, / Sub Collector, Balasore for Kind Information and necessary action.
7. Copy to Sri. Rajesh Kumar Khatua, At/Po-Nayabazar, Santia, PS-Jaleswar, Dist-Balasore for information.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.

Compared by me

Jaleswar, Tahasil
Jaleswar

Member Secretary



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2540669, E-mail-seiaaorissa@gmail.com

Letter No 801/SEIAA

Dt. 09.03.2021

File No. SIA/OR/MIN/191629/2021

To:

The Tahasildar,
Jaleswar Tahasil
Dist – Balasore

Sub: Proposal for EC for Rayanramchandrapur Sand Bed over an area of 20.38 acres at village- Rayanramchandrapur, Tahasil-Jaleswar in the district of Balasore regarding transfer of environmental clearance from Sri Rajesh Kumar Khatua (Previous lessee) to Sri Asit Kumar Parida (Present Lease Holder).

Ref: (i) EC letter no. 3278/SEIAA dated 13.07.2017.
(ii) Your letter no. 13 dated 04.01.2021 and letter no. 11740/Tz dated 24.12.2020.

Sir:

Kindly refer to the above letter dated 04.01.2021 and 24.12.2020, wherein you have requested for transfer of environmental clearance granted by SEIAA earlier vide letter no. 3278/SEIAA dated 13.07.2017 issued in favour of Sri Rajesh Kumar Khatua (Previous lessee) to the present lessee, Sri Asit Kumar Parida.

The proposal was considered by the SEIAA in its meeting held on 25.02.2021 and the Authority decided that "EC may be transferred in favour of the new lessee from the date of execution of fresh lease and the EC will be coterminous with the expiry of the lease period".

The SEIAA has no objection for transfer of environmental clearance accorded by SEIAA's letter no. 3278/SEIAA dated 13.07.2017 in the name of Sri Asit Kumar Parida (Present Lessee) from Sri Rajesh Kumar Khatua (Previous Lessee) with the same terms and conditions under which prior environmental clearance was initially granted. This EC is accordingly granted in favour of the new lessee from the date of execution of fresh lease and the EC will be coterminous with the expiry of the lease period subject to satisfactory compliance to all the stipulated terms and conditions.

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In case any change is proposed in the scope and limit of the project, the project proponent shall obtain fresh prior environmental clearance.

Additional Stipulated Conditions:

1. The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. **Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year if satisfactory replenishment study report is not submitted. The PP shall carry out the rate of replenishment study this year and submit its report by the 14th October, 2021.**
2. **The project proponent should carry out River bed sand mining manually by engaging local laborers in force for sustainable sand mining.**
3. There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. **10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'.** Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. **In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the bridge and it may extend upto 500 meters in sensitive locations.** The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. **Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC.** The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.
4. The lease area and the **actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars** by the project proponent.
5. Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
6. Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
7. The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
8. **No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission.** Transportation of minerals through existing rural roads can be allowed only by the concerned State Govt.Department/Gram Panchayat and only after

- required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
9. Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
 10. The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
 11. The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.
 12. Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
 13. The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
 14. Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
 15. The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
 16. It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
 17. At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
 18. The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
 19. The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
 20. Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not

- commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
21. **The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.**
 22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
 23. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
 24. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours faithfully,

[Signature]
Member Secretary

Memo No 802/SEIAA /Dt. 09.03.2021

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
4. Deputy Secretary, MM&S Branch of Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
5. Collector & ADM, Balasore / Sub Collector, Balasore for Information and necessary action.
6. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
7. Guard file for record.

[Signature]
Member Secretary



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

File No. SIA/OR/MIN/297576/2023

Dated 28th April, 2023.
Bhubaneswar

To

Sri Asit Kumar Parida
S/o- late Umakanta Parida
At-Sanrutpada, Po-Jamalpur,
Ps-Jaleswar, Dist-Balasore

Sub: Proposal for Amendment of Environmental Clearance of Rayan Ramachndrapur River sand Bed over an area 20.38 acres or 8.247 Ha, at village-Rayan Ramachndrapur, Tahasil-Jaleswar, Dist-Balasore of Sri Asit Kumar Parida-reg.

Ref: (i) EC letter no./EC identification no. 3278/SEIAA dated 13.07.2017 and 801/SEIAA dated 09.03.2021
(ii) Online Application no. SIA/OR/MIN/297576/2023 dtd.21.02.2023

Sir,

This has reference to your online application no. SIA/OR/MIN/297576/2023 dated 21.02.2023, wherein you have requested for amendment (i.e. amendment of annual production of sand as per replenishment study report) of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. 3278/SEIAA dated 13.07.2017 and 801/SEIAA dated 09.03.2021 issued earlier in favour of Sri Asit Kumar Parida.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 114th meeting held on 21.04.2023 in accordance with the EIA Notification, 2006 as amended from time to time and the following points are noted;

- (i) As submitted by the project proponent, it is noted that EC was obtained vide letter no. 801/SEIAA dated 09.03.2021 for Rayan Ramachndrapur River sand Bed over an area 20.38 acres or 8.247 Ha, at village-Rayan Ramachndrapur, Tahasil-Jaleswar, Dist-Balasore.
- (ii) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand was 22038 cum with depth of sand deposition was 1.0 meter and proposed for annual extraction-5500 cum.
- (iii) There is an EC conditions point no. 01 in page no. 02 that "Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31.12.2022, if satisfactory replenishment study report is not submitted."
- (iv) Now, the PP has requested for amendment of EC for 2st year production 4283.4cum/annum.



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

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(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

- (i) The replenishment study was done by the ORSAC empanel agency Sri Amaresh Samantaray with mentioned that pre-monsoon volume is **1723.992 cum** and post-monsoon reserve **8539.717 cum** and there is net loss of sand from the sand bed. The sand available after post-monsoon is **4283.4 cum**.

Documents submitted for amendment of EC;

- a. Form No. 4 for amendment of Environmental Clearance,
- b. Tahasildar forwarding letter
- c. Replenishment study report

3. The proposal was placed in the SEAC meeting held on 27.03.2023 and the SEAC SEAC recommended the proposal that the PP may be permitted to extract volume of sand equal to replenishment volume i.e. 4283.5 cum/year subject to outcome of further replenishment studies.

4. Amendment of Environmental Clearance (EC) of Rayan Ramachndrapur River sand Bed issued vides SEIAA, Odisha EC letter/EC identification no. 3278/SEIAA dt 13.07.2017 and 801/SEIAA dated 09.03.2021 issued in favour of Sri Asit Kumar Parida is allowed with a production capacity of **4283.5 cum/annum** for remaining period of the lease. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with following additional stipulation:

- (i) The PP shall continue the Annual Replenishment Rate Study Report (ARRS) with pre and post-monsoon survey collection data in the same manner for the next 2 years through ORSAC empanel agency and submit the ARRS report of each year to SEIAA, Odisha.
- (ii) The Tahasildar, Jaleswar shall ensure that the Mining Plan is modified to this extent as per section 4.3 of Enforcement & Monitoring Guidelines for Sand Mining 2020 before start of further mining operation and submit the revised approved mining plan by email (info.seiaaodisha@gmail.com) to SEIAA, Odisha.

In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,


Member Secretary

Encl: Copy of the Original EC

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.

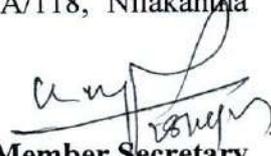




**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to the Collector/Sub Collector, Balasore and Tahasildar Jaleswar for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.


Member Secretary

